

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.115/2003 in
M.A.No.364/2003
OA No.2755/2002

New Delhi this the 21st day of April, 2003

HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER(A).
HON'BLE SHRI SHANKER RAJU, MEMBER(J)

Sunil Dutt Applicant
-Versus-
Union of India & Others Respondents

ORDER (BY CIRCULATION)

This Review Application is preferred against an order of this Court dated 14.01.2003 in OA No.2755/2002. The present application has been filed on 3rd April, 2003, i.e., more than two months from the date of the decision. No proper explanation of delay has been tendered in the miscellaneous application filed by the applicant. As such the review application is barred by limitation.

2. However, in the interest of justice, we have also perused the RA. By way of this R.A., the review applicants seek to re-argue the case, which is not permissible, as Review Application can be allowed if any patent error is apparent on the face of the record. We do not find any such error in the order dated 14.01.2003. As such the present R.A. is not maintainable as per the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 read with Order 47, Rule (1) of CPC and also in view of the ratios laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24, Chandra Kant & Anr. v. Sheik Habib, AIR 1975 SC 1500 and Meera Bhanja v. Nirmala Kumari Choudhary, AIR 1995 SC 455.

3. In view of the above, the R.A. is accordingly dismissed, in circulation.

S. Raju

(Shanker Raju)
Member(J)

/Rao/

Govindan S. Tamai
(Govindan S. Tamai)
Member(A)